

NATIONAL COMPANY LAW APPELLATE TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins) No. 265 of 2020

IN THE MATTER OF:

**Ankit International Sole
Proprietorship of Arun Jain**

Appellant

Vs.

**Unitech Machines Ltd.
Through RP VivekRaheja& Anr.**

...Respondents

Present:

**For Appellant: Mr. Krishnendu Datta, Senior Advocate with Mr. Rahul
Gupta, Mr. Varun Chopra, Advocates.**

**For Respondents: Mr. VivekRaheja (IRP), Ms. DivyaGattani, Advocates
for R1.**

Mr. Neeraj Gupta, Mr. Rajat, Advocates for RP

**Mr. Alok Kumar, Ms. Drishti Harpalani, Advocates
for R2.**

**O R D E R
(Virtual Mode)**

25.05.2021: Ld. Sr. Counsel Mr. Krishnendu Datta on behalf of the Appellant submits that the matter has been listed on 06th January, 2021 and the next date of hearing was fixed on 09th February, 2021. However, that date of hearing was cancelled and thereafter, no further date of hearing has been notified. There is urgency in the matter. Therefore, the matter may be taken up at an early date.

He further submits that he may be permitted to file an application in regard to subsequent events.

He is permitted to do so and also directed to provide the copy of the application to the Respondent Counsels within two days.

Ld. Counsels for the parties apprise that pleadings are completed.

Let the matter be fixed for hearing on **03rd June, 2021.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

SC/md.